



Income Tax Department
Central Board of Direct Taxes



HOW TO CORRECT FORM 26QB



Form 26QB-TDS on Sale of Property

Form 26QB is an e-Form which is a 'challan-cum-statement' of deduction of tax under section 194-IA of the Income Tax Act, 1961. Form 26QB needs to be filed electronically by the deductor (buyer of the property) at e-filing website of the department (www.incometax.gov.in) within 30 days from the end of the month in which tax was deducted.

Online correction in Form 26QB

Q1. How to correct errors/mistakes in Form 26QB?

Ans: The errors/mistakes in Form 26QB can be corrected online by the deductor (buyer of the property) by logging in at TRACES website. Relevant e- tutorial available at the home page of TRACES website (www.tdscpc.gov.in) may also be referred for the ease of using the 26QB correction functionality.

Q2. Who can apply for correction in Form 26QB?

Ans: The deductor (buyer of the property) registered at TRACES website can submit request for "26QB" correction available under the Tab "Statements/Forms".

Q3. What can be corrected in Form 26QB?

Ans: Correction can be made in critical (allowed twice only) and non-critical fields. Following are the critical and non-critical fields:

Sl. No.	Critical Fields	Non-Critical Fields
1.	PAN of buyer	Major Head
2.	PAN of seller	Address of buyer
3.	Financial Year	Address of seller
4.	Amount paid/credited.	Email ID of buyer
5.	Date of payment/credit	Mobile Number of buyer
6.	Date of deduction	Email ID of seller
7.	Property details	Mobile Number of seller
8.	Total value of consideration	Date of Agreement/Booking
9.	Payment Type	
10.	Total Amount Paid/Credited in previous instalments.	
11.	Total Stamp Duty Value of the Property	

Q4. What are the steps for 26QB correction?

Ans: The steps for 26QB correction are provided as follows:

- Step 1:** The deductor (buyer of the property) has to login at TRACES website as a Taxpayer with registered User ID and Password.
- Step 2:** Select option “**Request for Correction**” under “**Statements/ Forms**” tab to initiate correction request.
- Step 3:** Enter relevant “**Assessment Year**”, “**Acknowledgement Number**” and “**PAN of Seller**” according to filed 26QB, then click on “**File Correction**” to submit request for correction. Request number will be generated after submission of Correction Request.

The screenshot shows the 'File Correction for 26QB' form on the TRACES website. The top navigation bar includes 'My Status', 'View/ Verify Tax Credit', 'Request for Resolution', 'Downloads', and 'Profile'. Below this, there are tabs for 'Appropriated TDS Compliance' and 'Statements/Forms', with a 'Help' button on the right. The form title is 'File Correction for 26QB'. Below the title, there are three instructions: 1. Enter values in below fields, and submit correction request for Form-26QB. 2. If PAN of Seller and PAN of Buyer are updated, the correction submitted will require previous Seller's and updated Buyer's approval. If Seller is unknown, Buyer can opt for AO approval. 3. Additional TDS Assessing Officer will be decided based on Buyer's PAN's (OWN submitting the correction) jurisdiction. At the bottom, there is a form with fields for 'Assessment Year' (set to 2015-16), 'Ack No.' (empty), and 'PAN of Seller' (empty), followed by a 'File Correction' button.

- Step 4:** Go to “**Track Correction Request**” option under “**Statements/ Forms**” tab and initiate correction once the status is “**Available**”. Click on “**Available**” status to continue.

The screenshot shows the 'Track Correction Request' page on the TRACES website. The top navigation bar is the same as in the previous screenshot. Below it, there are tabs for 'Appropriated TDS Compliance' and 'Statements/Forms', with a 'Help' button on the right. The page title is 'Track Correction Request'. Below the title, there is an instruction: 1. Enter any of the below search options to view the correction request(s). Below this, there are three search options: 'Request', 'Date', and 'New all'. Below the search options, there is a section titled 'Correction Request Details' with two instructions: 1. Click on Pending for PAN Approval to approve the selected correction request. 2. Click on a row to select it and click 'Cancel Correction Request' to cancel the correction request before approval/processing. At the bottom, there is a table with the following columns: Request ID, Correction Request Date, Acknowledgement Number, Status At On Date, Correction Status, Date of Submission of Form 26QB Correction Acknowledgement, Remarks, and AO Detail. The table contains two rows: one with Request ID 8029, Correction Request Date 15/09/2017, Acknowledgement Number (empty), Status At On Date 15/09/2017, Correction Status Pending, and Remarks (empty); and another with Request ID 8049, Correction Request Date 25 Sep 2017, Acknowledgement Number 10, Status At On Date 21 Nov 2017, Correction Status Cancelled, and Remarks (empty).

Request ID	Correction Request Date	Acknowledgement Number	Status At On Date	Correction Status	Date of Submission of Form 26QB Correction Acknowledgement	Remarks	AO Detail
8029	15/09/2017		15/09/2017	Pending			
8049	25 Sep 2017	10	21 Nov 2017	Cancelled			

Step 5: Mention CIN details as per 26QB statement filed then click on **Proceed**.

The screenshot shows the TDS TRACES portal interface. At the top, there are logos for TDS (Tax Deduction and Collection) and TRACES (TDS Reconciliation Analysis and Correction Enabling System). Below the logos, there are navigation tabs: 'File Return', 'View/Verify Tax Credit', 'Request for Rectification', 'Downloads', and 'Profile'. The 'Statement/Correction' tab is selected. Below the tabs, there is a section for 'Provide Chaise details of any rec chaise as per 26QB statement Filed for Acknowledgement Number'. This section contains four input fields with dropdown arrows: 'Bank Branch Code (BBK)', 'Date of Deposit' (with a hint: 10-0000-0000; e.g., 12-Dec-1999), 'Chaise Serial Number' (with a hint: 5 digits; e.g., 00000), and 'Chaise Deposit' (with a hint: INR; e.g., 1000.00). A 'Proceed' button is located at the bottom left of the form.

Step 6: User can select the required field to edit details in 26QB. After clicking on **“Edit”** tab, a message will pop up on the screen. Click on **“Save”** to save the updated details and then click on **“Submit Correction Statement”**.

Screen will display **“Confirm details”** after submission of Correction Statement (Updated details will be highlighted in Yellow Colour).

Profile details will be populated as updated on TRACES. Click on **“Submit Request”** to submit correction request.

Step 7: After submission, user is required to validate the correction request. If DSC is registered user can validate the request using the DSC. If the DSC of the user is not registered, they can validate the correction request **using any of the options: E-Verify (Net Banking) or AO Approval or Aadhar OTP**.



Type of correction which can be submitted through DSC/AO/EVC/Aadhaar (In case of 1st Time Correction)	Type of correction which requires TDS A.O.'s approval (In case of 1st Time Correction)
PAN of Seller	Date of payment/credit
PAN of Buyer	Date of deduction
Amount Paid/Credited	Total Amount Paid/ Credited in previous instalments.
Payment Type	Total Stamp Duty Value of the Property
Property details	-
Total value of consideration	-

Please Note:

- DSC option will not appear in case Digital signature certificate is not registered on TRACES website.
- While making 26QB correction, please ensure that all these critical fields are filled carefully as second time correction would be processed only through TDS Assessing officer's and seller's approval.
- If Seller is not traceable (unknown), the buyer can select the relevant option for this purpose available in the screen, after which the correction request will be assigned to the TDS AO for action.



Note-: E-Verify (Net Banking) and Aadhaar OTP option not available on NRI website (www.nriservices.tdscpc.gov.in).

Remember!

- After successful submission of correction, a Correction ID will be generated through which status of correction can be tracked.
- Following documents are required to be furnished to the Jurisdictional AO (whose details appear against your correction request) for verification within 14 days of submission of the correction request, if correction status is showing “Pending for A.O Approval” on TRACES website:
 - ◀ A hard copy of the acknowledgement of form 26QB correction
 - ◀ Identity proof
 - ◀ PAN Card
 - ◀ The documents related to transfer of property
 - ◀ The proof(s) of tax payment
- E-Verification option (i.e. Net Banking and Aadhar OTP option) is not available for NRIs.



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Disclaimer: This brochure should not be construed as an exhaustive statement of the law. For details reference should always be made to the relevant provisions in the Acts and the Rules